

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 374/90

189

DATE OF DECISION 18.10.90

M. Purushothaman Applicant (s)

Shri M.R.Rajendran Nair Advocate for the Applicant (s)

Versus

Sub Divl. Inspector of Posts Respondent (s)
Chertala and others

1. Shri Ibrahim Khan for Advocate for the Respondent (s)
R. 1 to 3

CORAM: 2. Shri K.Karthikeya Panicker, for R.4.

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? JW
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

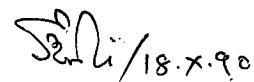
(Hon'ble Shri S.P.Mukerji, Vice Chairman)

Heard the learned counsel for both the parties on this application in which the applicant who has been displaced from the post of E.D.D.A Chertala Sub Post Office by the regular appointment of Respondent No.4 has prayed that the appointment of Respondent No.4 should be set aside and that the applicant's services could not be terminated except with the compliance of Chapter V-A of the Industrial Disputes Act. During the course of the arguments the learned counsel for the applicant had stated that if the applicant is accommodated in some other post office he will not press this application. Accordingly the respondents have since accommodated him as E.D.D.A in Pollathai Post Office in a provisional capacity. In the circumstances, the learned counsel

for the applicant does not press for setting aside the appointment of respondent No.4. We close this application with the direction that the applicant should continue to be accommodated in any of the post offices as and when vacancies arise, failing which his services could be terminated by the respondents in accordance with law keeping in view the past services rendered by the applicant at Chertala South Post Office, Manappuram and Pollathai Post Offices. There will be no order as to costs.



(A.V. Haridasan)
Judicial Member



S.P. Mukerji
Vice Chairman

18.10.90

Ksn.